

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 128

IN THE MATTER OF:
Kiran M. Gaikwad

CP (IB) No. 270/Chd/Hry/2023

...Petitioner-Operational Creditor

Versus

**Tahal Consulting Engineers India
Pvt. Ltd.**

...Respondent-Corporate Debtor

Under Section: 9 IBC 2016

Order delivered on 08.05.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Ms. Simran Sharma, proxy counsel for Mr.
Raghav Kapoor, Advocate

For the Respondent : Mr. Ashwani Sharma, Advocate

ORDER

The reply has been filed vide diary No.03166/2 dated 06.05.2024. The same is taken on record.

Ld. counsel for the petitioner-operational creditor has not yet filed the additional documents. It is made clear that, if the Ld. counsel for the petitioner-operational creditor fails to file the additional documents before the next date of hearing along with their rejoinder, the opportunity afforded for filing rejoinder as well as additional documents will be closed and matter will be proceeded further. Let this matter be posted on 03.06.2024.

Sd/-

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**